

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 209 OF 2015 &
IA NO. 346 OF 2015**

Dated: 14th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Gujarat Urja Vikas Nigam Ltd. & Ors. Appellant(s)
Vs.
Renew Wind Energy (Rajkot) Pvt. Ltd. & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Parag Choudhary, Sr. Adv. for R-1 & 2

Ms. Sanjana Dua
h/f Ms. Suparna Srivastava for R-3

ORDER

Learned counsel for Respondent Nos. 1 & 2 is stated to be in some personal difficulty.

With the consent of the parties, the matter is adjourned to **11.01.2018.**

**(I.J. Kapoor)
Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)
Chairperson**